

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76917 of 2019

(Arising out of Order-in-Appeal No.88/KOL-NORTH/KOL/19 dated 11.03.2019 passed by Commissioner of CGST & Central Excise, Kolkata Appeal-I)

M/s India Electrical Syndicate

(80, Jawpore Road, Dum Dum, Kolkata-700074)

Appellant

VERSUS

Commr. of CGST & CX, Kolkata North

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107)

APPEARANCE :

None for the Appellant

Mr. P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75046/2024

Date of Hearing : 17 January 2024

Date of Decision : 17 January 2024

PER K. ANPAZHAKAN

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(K. Anpazhakan)
Member (Technical)**

Pooja